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NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 10/10/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S.VIJAYARAGHAVAN (TECHNICAL MEMBER)

APPLICATION NUMBER :  
PETITION NUMBER : TCP/225/ (IB)/2017  
NAME OF THE PETITIONER(S) : ARUPPUKOTTAI SRI JAYAVILAS LTD  
NAME OF THE RESPONDENT(S) : KARPAGAM SHPINNERS PVT LTD  
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. D. VIKRAM RAJ. Counsel for CD. Vikramraj83@gmail.com
2. P. Tamil Selvi Counsel for Petitioner. P. Tamil Selvi 95249372.
3. G. BRANDWY Counsel for ESZ gbrandwy@yahoocom 9840148548
4. K. GUNASEKAR Counsel for EPF. Advocate K. Gunasekar 9322165221
5. AKSHAY RAO - MANAGER ARCEL akshay.rao@arcel.com 9820390162
6. R. RAGHAVENDRAN ITRP ragavcarp@gmail.com -9363105841

## ORDER

Counsels for ESIC present. Mr. Akshaay Rao, Representative of ARCIL present. Counsel for EPF present. Mr. R. Raghavendran, IRP in person present. Counsel for the Operational Creditor also present. IRP has filed one CA/14/17 in TCP/225/IB/2017 seeking prayers under para '5' of the petition; the copy of which is provided to the Counsels representing ESIC and EPF.

Counsels appearing for ESIC and EPF are directed to file affidavits in the light of the CA/14/17 filed by the IRP before the next date of hearing.

Representative of ARCIL is directed to seek instructions for convening the meeting of the CoC and for proposing the name of RP in the matter. The IRP is directed to convene the meeting and get the resolution passed for proposing the name of the RP. Counsel for the Operational Creditor is directed to make payment of the expenditure to the tune of Rs.1,23,010/- to the IRP on or before 17.10.2017; failing which appropriate order shall be passed.

The IRP is directed to proceed with the matter in accordance with Law and the Corporate Debtor is directed to give all necessary cooperation to the IRP including expenses for appointment of Special Officer in order to assist the IRP to take control of the assets of the Corporate Debtor. Put up on **23.10.2017 at 10.30 A.M.**

  
MEMBER (TECHNICAL)  
ghk

  
MEMBER (JUDICIAL)